

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) A statement showing the present composition of the Sugar Industry Enquiry Commission together with the facilities extended to each of the members is laid on the Table of the Sabha.

(b) and (c). There is no difference in the facilities provided to non-official members except in regard to daily allowance which is determined in accordance with the rules applicable to each of them.

STATEMENT

Composition

Whole-time Members (official)

1. Shri V. Bhargava, retired Judge of the Supreme Court—Chairman.
2. Shri R. H. Chishit, I.A.S. (retired)—Member Secretary.

Part-time Members (official)

3. Dr. V. S. Vyas, Member, Agricultural Prices Commission—Member (ex-officio).
4. Director, National Sugar Institute, Kanpur—Member.

Part-time Members (non-officials)

5. Shri J. C. Dikshit, M.P., General Secretary, Indian National Trade Union Congress, UP Branch—Member.
6. Shri Fazlur Rahman, M.L.C., Bihar—Member.
7. Shri A. C. Bose, retired Joint Secretary to the Government, Department of Company Affairs—Member.
8. Lala Bansi Dhar, Vice-President, Indian Sugar Mills Association—Member.
9. Shri P. S. Rajagopal Naidu, Director, National Federation of Co-operative Sugar Factories Ltd., New Delhi—Member.

10. Shri B. N. Khosla, Industrial Consultant, Greater Kailash, New Delhi—Member.

Facilities Extended:

The wholetime members get facilities of residential accommodation, telephones, medical aid, staff-car for official use and secretarial assistance as in the case of similar other Government servants; and part-time official members are paid TA/DA as admissible under the respective rules applicable to them.

Part-time non-official members are provided with Secretarial assistance and staff-car for the Commission's work, in addition to the TA/DA as admissible to them under the relevant rules.

Waiting for allotment of Government accommodation at a particular station

*906. DR. H. P. SHARMA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether any policy has been laid down with regard to the maximum period for which a Central Government employee may have to wait at a particular station, without allotment of a Government accommodation; and

(b) the number of employees who having waited for allotment at a particular station for over 20 years, have not yet been allotted Government accommodation, category-wise during each of the past three years?

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): (a) No, Sir.

(b) A statement in regard to the general pool accommodation at Delhi/New Delhi is laid on the Table of the House.

STATEMENT

Statement showing the number of employees who have put in over 20 years of service and have not been provided with general pool accommodation in Delhi/New Delhi during the past three years.

Type	Number of employees year-wise		
	1970	1971	1972
I .	—	—	92
II .	—	—	246
III .	2054	1357	2640
IV .	2490	1976	3016

In the case of officers entitled to type IV and below, the date of priority is reckoned from the date an officer continuously holds a post under the Central Government/State Government and in their case the total length of service put in is taken into consideration. In the case of officers entitled to type V and above, the date of priority is reckoned from the date from which an officer has continuously been drawing emoluments relevant to a particular type. In their case, the total length of service put in by them is not available with the Directorate of Estates.

Deposit of Amount under Salary Saving and Group Insurance Scheme of Employees of the National Library, Calcutta

*907. SHRI JYOTIRMOY BOSU:
SHRI SAROJ MUKHERJEE:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether about 100 employees of the National Library, Calcutta, took out life insurance policies on their own lives under the 'Salary Saving' and 'Group Insurance Scheme' and their premiums are deducted every month from their salary for deposit to the L.I.C., Hindustan Buildings, Calcutta;

(b) whether this is done by showing deductions from the net amount of salary in the Office, copies of salary bills and that this amount is not shown in any books of Account; and

(c) whether the amount so deducted for the last three years has not been deposited with the L.I.C.?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) Yes, Sir.

(b) Yes, Sir. However instructions have since been issued by the Acting Librarian, National Library, Calcutta that separate books of accounts are maintained by the Cash Section of the Library for the deductions in respect of this non-Government money.

(c) The amounts deducted since December, 1969 have been deposited with the L.I.C. as shown below:—

Period to which deductions relate	Amount	Date of payment to L.I.C.
December, 1969 to July, 1970	(i) Rs. 5063.90 (ii) Rs. 2456.19	6th June, 1970 15th Sept., 1970
August, 1970 to February, 1973	Rs. 37,251.66	23rd March, 1973
March, 1973	Rs. 2,235.48	7th April, 1973